(TO BE PUBLISHED IN PART IV OF DEIHI GAZETTE EXTRA ORDINARY)

Government of National Capital Territory of Delhi Department of Iaw, Justice & Legislative Affairs) 5-Sham Nath Marg, Delhi-54.

No. F. 13(4)/97-L.A./____

Dated: 7.4.97

The following Act of the Legislative Assembly received the assent of the It. Governor of Delhi on 3rd April, 1997 and is hereby published for general information.

THE FUNJAB COURTS (DELHI AMENDMENT)Act, 1997

(DELHI ACT NO. 4 of 1997) 7.4.97

(as passed by the Legislative Assembly of the National Capital Territory of Delhi)

ACT

to further amend the Punjab Courts Act, 1918 (Act No.6 of 1918) as in force in the National Capital Territory of Delhi.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Eighth year of the Republic of India as follows:

Short title (1) This Act may be called the Punjab Courts and commencement (Delhi Amendment) Act, 1997.

may be notified in the Official Gazette by the

Government of the National Capital Territory of Delhi in this behalf.

Amendment of Punjab . Courts Act, 1918(Punjab Act No.6 of 1918) In the Punjab Courts Act 1918 (Punjab Act No.6 of 1918) as extended to the National Capital Territory of Delhi, after section 21 the following new section 21-A shall be inserted, namely:-

"21 A - Assignment of function of the District Judge to Additional District Judge.

The High Court or the District Judge may assign to an Additional District Judge any of the functions of the District Judge including the functions receiving and registering cases appeals, which but for a nd assignment of functions, could be instituted in the Court of the District Judge, and in the discharge of those functions the Additional District Judge shall notwithstanding contained anything in the Act, exercise the same the powers District Judge."

> (R.T. L. D'SOUZA) Under Secretary (LA)

THE PUNJAB COURTS (DELHI AMENDMENT) BILL, 1997

AS PASSED BY THE LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI ON 19TH MARCH, 1997.

Bill No. 3 of 1997

THE PUNJAB COURTS (DELHI AMENDMENT) BILL, 1997

A

BILL

to further amend the Punjab Courts Act, 1918 (Act No.6 of 1918) as in force in the National Capital Territory of Delhi.



Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Forty-Eighth year of the Republic of India as follows:-

Short title and commencement

- (1) This Act may be called the Punjab Courts (Delhi Amendment) Act, 1997.
- (2) It shall come into force on such date as may be notified in the Official Gazette by the

Government of the National Capital Territory of Delhi in this behalf.

Amendment of Punjab . Courts Act, 1918(Punjab Act No.6 of 1918) In the Punjab Courts Act 1918 (Punjab Act No.6 of 1918) as extended to the National Capital Territory of Delhi, after section 21 the following new section 21-A shall be inserted, namely:-

"21 A - Assignment of function of the District Judge to Additional District Judge.

The High Court or the District Judge may assign to an Additional District Judge any of the functions of the District Judge including the functions receiving and registering appeals, which but for and such could assignment o f functions, be t he Court instituted i n District Judge, and in the discharge of those functions the Additional District Judge shall notwithstanding a ny thing contained i n the Act. exercise the powers the same as District Judge."



This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi, on 19th March, 1997.

Dated: 2| March, 1997

(CHARTI LAL GOEL)
Speaker,

Legislative Assembly of National Capital Territory of Delhi.

I assent to this Bill.

(Tejendra Khanna)
Lt. Governor
(TEJENDRA RHANDA)

(TEJENDRA KHANNA) LIEUT. GOVERNOR DELHI.

DELHI

Dated: 3.04.1997